

**Government of Jammu and Kashmir**  
**Civil Secretariat Home Department**  
**Srinagar/Jammu.**

**NOTIFICATION**

Jammu, the 6/07 May, 2020

S.O:- 152 Whereas, on 23.05.2019 unknown terrorists hurled a hand grenade towards Naka party of Police/CRPF in main Chowk Awantipora in front of Police Station Awantipora resulting in injuries to four pedestrians; and

2. Whereas, a case FIR No. 76/2019 u/s 307-RPC, 7/27 A. Act, 16, 18,20 & 38 Unlawful Activities (Prevention) Act, 1967 came to be registered in P/S Awantipora and investigation was taken up; and

3. Whereas, during the course of investigation one suspect namely Anayat Bashir S/o Bashir Ahmad R/o Katipora Chersoo was called in the Police Station and he disclosed that on 26<sup>th</sup> January, 2019 he and his friends namely (1) Rameez Ahmad Wani R/o Chersso, (2) Rameez Raja Mir R/o Dadsara and (3) Ubaid Nazir Rather R/o Dadsara met one active terrorist namely Umar Fayaz Thoker S/O Fayaz Ahmad Thoker R/O Panzoo Tral of JeM outfit in an orchard near village Bargam; and

4. Whereas, during further disclosure the accused disclosed that they promised the said terrorist to work with JeM outfit. The terrorist assigned them the task of pasting posters in the area and also handed over three hand grenades to the accused person; and

5. Whereas, the accused persons hurled a grenade on a naka party of Police/CRPF in the main Market of Awantipora town on 23-05-2019; and

6. Whereas, during the course of investigation all the accused persons came to be arrested in the case by the Police Awantipora and recovered 02 hand grenades, 04 Blank Letter Pads of JeM outfit including the Safety Pin of the lobbed grenade from the possession of accused persons ;and

7. Whereas, the accused terrorist Umar Fayaz Thoker S/o Fayaz Ahmad Thoker R/o Panzoo Tral was killed in an encounter at Tral, with the security forces and accordingly has been dropped from the list of accused in the case; and

8. Whereas, on the basis of statements of witnesses, the seizure memos and other evidence, the investigating officer has established a prima facie case against the below mentioned accused for commission of offence as indicated against each as under;

S.No	Name of accused	Offences
01	Anayat Bashir S/O Bashir Ahmad R/O Katipora Chersoo	16,18,20 & 38 ULA(P) Act, 1967.
02	Rameez Ahmad Wani S/o Bashir	

	Ahmad Wani R/o Katipora Chersoo	
03	Rameez Raja S/o Ghulam Mohi- Ud-Din Mir R/o Dadsara	16,18,20 & 38 ULA(P) Act, 1967.
04	Ubaid Nazir Rather S/o Nazir Ahmad Rather R/o Dadsara.	

9. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently examined the case dairy file and all the other relevant documents of the case and has come to a conclusion that prima facie case against the above mentioned accused was made out; and

10. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the accused persons for prosecution under the aforesaid provisions of law.

Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above named accused persons U/S 16,18,20,38 of Unlawful Activities(Prevention) Act, 1967, in case FIR No. 76/2019 of Police Station Awantipora.

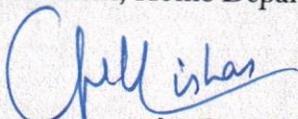
By order of the Government of Jammu and Kashmir.

Sd/-

Principal Secretary to the Government  
Home Department  
Dated: 06-05.2020

No. Home/Pros/220/2019  
Copy to:-

1. Joint Secretary (J&K) Ministry of Home Affairs, GOI, New Delhi.
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
Deputy Secretary to the Government  
Home Department

